IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 422 of ____199**3**

DATE OF DECISION 10-3-1993

Janapalan and others _ Applicant (s)

M/s MR Rajendran Nair _ Advocate for the Applicant (s)

Union of India rep. by Secretary Ministry of Personnel, Public Respondent (s) Girevances & Pension, New Delhi and others.

Mr PN Puruthothama Kaimal, ACG SC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. R. Rangarajan, Administrative Member

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- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

The applicants, numbering six, Ex-servicemen who are reemployed in various Offices in the Telecommunication Department have approached this Tribunal to declare that the applicants are entitled to relief on the ignorable portion of the pension which is ignored for the purpose of fixation of pay. The entitlement for relief on the ignorable portion of the pension has been granted by this Tribunal in TAK 404/87 for similarly o situated applicants in that T:.A.

2 Learned counsel for the applicant submitted that the applicants have filed representation before the concerned authority quoting the T.A. mentioned above for the relief asked for, but so far no reply has been received from them. However,

I notice that a copy of the representation stated to have been submitted before the authorities has not been annexed with this application for consideration. The learned counsel for the respondents though initially wanted to file a statement is agreeable for the disposal of the said representation of the applicants submitted before the authorities.

- In this view of the matter, I direct Respondents I have a submit within a period of two weeks from the date of receipt of a copy of this judgment and take a final decision in the light of the judgment of this Tribunal rendered in TAK 404/87 and connected cases, if the present applicants are also similarly circumstanced. The respondents 1 & 2 are also directed to advise the applicants about the decision taken on their representations to be submitted before them, within a period of four weeks from the date of receipt of such representations from the applicants.
- The application is thus disposed of as above at the admission stage itself. There will be no order as to costs.

(R Rangarajan) Administrative Member 10-3-1993

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3		-	12/10/94	Final Order
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